

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 367 & 368 of 2013

in

DFR No. 2169 of 2013

Dated 5th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Maharashtra Industrial Development CorporationAppellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.**

.....Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Ms. Ramni Taneja

ORDER

The learned counsel for the Applicant has argued the matter for some time. Finding it difficult to convince this Bench with regard to the condonation of delay, the learned counsel seeks some time to file the additional documents.

Post the matter on **09.01.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson